

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.201 - **CP(IB)/49(AHM)2021**
With
ITEM No.202 - **IA/1072(AHM)2023**

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

SKIL Infrastructure Limited

.....Respondent

Order delivered on: 17/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Bijal Chatrapati, Adv. a.w Mr. Siddarth Sinha, Adv.

For the Respondent

:Mr. Saurabh Soparkar, Sr. Adv.

:Mr. Maulik Nanavati

ORDER

CP(IB)/49(AHM)2021 & IA/1072(AHM)2023

Ld. Sr. Counsel for the respondent submitted that matter has been taken up before Hon'ble NCLAT, in which certain orders are passed, which is coming up for further hearing on 03.05.2024, hence, requested for adjournment. Ld. Sr. Counsel for the respondent is directed to file pursis regarding order passed by Hon'ble NCLAT.

List for further hearing on 06.05.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)